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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH: JAIPUR.

C.P. No. 94/95
(OA No. 583/86)

Date of order: 9.1.1996

Gulab Singh Hada

: Petitioner

Versus

Shri B.B.Sharma, Collector,
Customs & Central Excise Collectorate
Central Revenue Building, Statue Circle,
C-Scheme, Jaipur.

: Respondent

Mr. R.N.Mathur, counsel for the petitioner
Mr. V.S.Gurjar, counsel for the respondent

CORAM:

HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN
HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)

ORDER

(PER HON'BLE SHRI GOPAL KRISHNA, VICE CHAIRMAN)

The petitioner Gulab Singh Hada has filed this contempt petition under section 17 of the Administrative Tribunals Act, 1985, stating therein that by dis-obeying the orders of this Tribunal in TA 583/1986 dated 27.4.94 the respondent has committed contempt of court.

2. We have heard the learned counsel for the parties and have gone through the records of the case carefully.

3. It has been stated by the respondent in the reply that after taking a decision not to initiate any fresh departmental proceedings against the

~~CKW/kr~~ petitioner, the department has implemented the

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directions issued by the Tribunal in the aforesaid TA and all the consequential benefits have been granted to the petitioner. The petitioner has been treated to be on duty w.e.f. the date of his compulsory retirement i.e. 22.6.1981 to the date of his superannuation on 31.1.1988. He has been considered for crossing the Efficiency Bar w.e.f. 1.5.1984 in the grade of Inspector by a review DPC held on 27.12.1995 and was allowed to cross the Efficiency Bar w.e.f. 1.5.1984. He has been promoted as Superintendent Group 'B' w.e.f. 7.7.1984 on the basis of the recommendations of the review DPC. His pensionary benefits have also been revised consequent upon the change in the last pay drawn by him and a total amount of Rs. 1,80,829/-00 has been paid to the petitioner on various counts. For the delay which has occurred in complying with the decision of the Tribunal, the respondent has tendered his unconditional apology. If the petitioner is aggrieved by the computation of the amounts paid to him on various counts, he may file a fresh OA.

4. In the circumstances, no case of contempt is made out against the respondent. Contempt petition is dismissed. Notices issued are discharged.

(O.P.SHARMA)
MEMBER (A)

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN